

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 179/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 seeking appropriate directions from this Commission for adequately compensating Coastal Gujarat Power Limited (by adjustment in tariff or by prescribing any other appropriate compensatory mechanism) on account of increased transportation cost of fuel due to occurrence of Change in Law events.

Petitioner : Coastal Gujarat Power Limited

Respondents : Gujarat Urja Vikas Nigam Limited & Ors.

Date of Hearing : 25.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Amit Kapur, Advocate, CGPL
Shri Tushar Nagar, Advocate, CGPL
Shri Anoop Jain, Advocate, MSEDCL
Ms. Poorva Saigal, Advocate, GUVNL, Haryana Discoms, Rajasthan Utilities & PSPCL
Ms. Tanya Sareen, Advocate, GUVNL, Haryana Discoms, Rajasthan Utilities & PSPCL

Record of Proceedings

Learned counsel for the Petitioner requested to list the present Petition after issuance of order in Petition No. 11/SM/2019 regarding 'Methodology for Computing the Escalation Rate for Transportation of Imported Coal/Gas on account of Implementation of MARPOL Regulation with effect from 1.1.2020'. Accordingly, the Commission adjourned the matter.

2. The Commission directed to list the matter after issuance of order in Petition No. 11/SM/2019.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

